

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Insolvency) No. 637 of 2019

IN THE MATTER OF:

Liberty House Group Pte Ltd.

...Appellant

Versus

Dinkar T. Venkatasubramanian

...Respondent

Present:

For Appellant: Mr. Krishnendu Dutta, Mr. Arvind Kumar, Ms. Purti Marwaha and Ms. Henna George, Advocates.

For Respondent: Mr. Sumant Batra and Ms. Niharika Sharma, Advocates.

ORDER
(Through Virtual Mode)

05.06.2020 Heard Mr. Krishnendu Dutta, Sr. Advocate representing the Appellant in part. Hearing remained inconclusive.

Mr. Dutta submits that this case is required to be heard through physical mode. Having regard to the history of the case, we deem it appropriate to hear the appeal through physical mode.

Let the appeal be listed for further hearing through physical mode on **8th July, 2020** before this Bench.

Contd..../

Pendency of this appeal shall not be an impediment for the Resolution Professional in filing application under Section 31 of the I&B Code before the Adjudicating Authority for approval of the Resolution Plan stated to have been approved by the Committee of Creditors.

**[Justice Bansi Lal Bhat]
Acting Chairperson**

**[Justice Jarat Kumar Jain]
Member (Judicial)**

**[Ms. Shreesha Merla]
Member (Technical)**

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